MANIPUR GAZETTE

E X T R A O R D I N A R Y
PUBLISHED BY AUTHORITY

No. 262 **Imphal, Thursday, January 8, 2026** **(Pausa 18, 1947)**

OFFICE OF THE
SAMUROU MUNICIPAL COUNCIL: MANIPUR

N O T I F I C A T I O N

Samurou, the 7th January, 2026

No. 1/6/2017-SMC(BL): Whereas, the Draft "The Samurou Municipal Council Building Bye-Laws, 2025" was notified by the Council vide Notification of even no. dated 05.12.2025 for adoption of "The Model Manipur Unified Building Bye-laws, 2024" as "The Samurou Municipal Council Building Bye-Laws, 2025" and the same was published in the Manipur Gazette, Extra-Ordinary No.225/EG/2025-11-12-2025 dated 11.12.2025 thereby inviting objections/suggestions from the general public within 7 (seven) days from the date of publication of the said Notification in the Official Gazette;

And, whereas, no objections/suggestions have been received by the office of the Samurou Municipal Council on the said draft Bye-Laws within the stipulated period;

Now, therefore, in exercise of the powers conferred by Section 212 of the Manipur Municipalities Act, 1994, the Draft, "The Samurou Municipal Council Building Bye-Laws, 2025" is hereby published in the Manipur Gazette Extra-Ordinary as "The Samurou Municipal Council Building Bye-Laws, 2025" and the same is also hereby published for general information as ANNEXURE.

The ANNEXURE will be available at the Town Planning Department official websitehttps://tpmanipur.mn.gov.in.

SOIBAM JULIANA,
Chief Executive Officer,
Samurou Municipal Council.

Printed at and Published by the Directorate of Printing & Stationery, Government of Manipur.

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Date: 08-01-2026 15:13:47